

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation)
Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BP SOFTWARE DEVELOPMENT
PRIVATE LIMITED**

1	Name of corporate person	BP SOFTWARE DEVELOPMENT PRIVATE LIMITED
2	Date of incorporation of corporate person	03/11/2016
3	Authority under which corporate person is incorporated/ registered	The Registrar of Companies-Mumbai
4	Corporate identity number / limited liability identity number of corporate person	U72900MH2016PTC287399
5	Address of the registered office and principal office (if any) of corporate person	Old Chandan Niwas, M.V Road, Off Andheri- Kurla Road, Andheri (East), Mumbai- 400069.
6	Liquidation commencement date of corporate person	06 th July, 2022
7	Name, address, email address, telephone Number and the registration number of the liquidator	Ms. Kala Agarwal. IP Registration No: IBBI/IPA-002/IP- N00841/2019-2020/12734 Address: 801, Embassy Centre, Jamnalal Bajaj Road, Nariman Point, Mumbai- 400021. E-mail:pcskalaagarwal@gmail.com Mobile: 07021597117
8	Last date for submission of claims	04 th August, 2022

Notice is hereby given that the BP Software Development Private Limited has commenced Voluntary Liquidation on 06th July, 2022.

The stakeholders of BP Software Development Private Limited are hereby called upon to submit a proof of their claims, on or before 04th August, 2022 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Kala
Agarwal

Digitally signed
by Kala Agarwal
Date: 2022.07.08
10:36:06 +05'30'

Ms. Kala Agarwal.
IP Registration No: IBBI/IPA-002/IP-N00841/2019-2020/12734

Date: 08th July, 2022

Place: Mumbai

45,856

11,806

11,806

9,336

9,336

1,828

57,275

51.08

- 92, Haji Nizamuddin Bldg, 1st Floor, Shop No. 19, S. V. Road, Old Khar (West), Mumbai 400 052 AND
15, Bhagawati Niwas, P. M. Road, Vile Parle (E), Mumbai 400 057 AND
Room No. 11, A Wing, Juhu Taj Society, 10th Road, Juhu Vile Parle (West), Mumbai
2. Mr. Vikas Laxman Ghouri,
Flat No. 102, Bldg. No. 26, Ridhi Sidhi Society Complex, New Link Road, Kandivali (West), Mumbai 400 067.
3. Mr. Nagesh M Madye,
B/11/1, New Airport Colony, Vile Parle (East), Mumbai 400 099.

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

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(Voluntary Liquidation) Regulations, 2017)

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BP SOFTWARE DEVELOPMENT PRIVATE LIMITED

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Date: 08th July, 2022

Place: Mumbai

Ms. Kala Agarwal.

IP Registration No: IBB/IPA-002/IP-N00841/2019-2020/12734

PUBLIC NOTICE

NOTICE is hereby given that Mr. Subhash Parashram Gandhi, is owner and M/s. Trimitee Constructions, are the Developer of the property more particularly described in the schedule hereunder written. I am instructed by my clients Kamal Damji Shah to investigate, verify their title to the said property mentioned in the schedule hereunder, as part of the said investigation the present Public notice is issued. Any person/s having claim by way of sale, mortgage, lease, lien, gift, easement, exchange, possession, adverse possession claim, inheritance succession or otherwise howsoever into or upon the said property more particularly described in the schedule hereunder written are required to contact the undersigned together with proof thereof within 15 days of publication of this notice, failing which all such claims in any manner shall be deemed to have been waived and / or abandoned. CLAIMS SHOULD BE ADDRESSED TO THE ADVOCATE NAMED HEREIN BELOW.

SCHEDULE / DESCRIPTION OF PROPERTY:-

All that piece and parcel of Residential Row House no. 02, having plot area admeasuring 264.50 sq. meters and having ground + first floor carpet area 114.38 sq meters, Open balcony

institution having any charge, lien, right, title or interest over the above said property should inform the undersigned with the relevant documentary evidence in person within 07 (Seven) days from the date of publication of this notice. Failing which the title of the above said property will be presumed to be clear and marketable and my client will get executed the mortgage in respect to the above said property in their favour.

Office No. 07, "Garnet",
Seven Jewels, Vapi (E) 396191.
E-Mail Id: charughbhatt@gmail.com

CHARU BHATT
ADVOCATE

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY & INTESTATE JURISDICTION
PETITION NO. 944 OF 2021

Petition for Probate of the Last Will and Testament dated 2nd July 2001 of Dr. Baboobhai Vrajlal Bhoota aka Babubhai Vrajlal Bhoota aka Dr. B. V. Bhoota Hindu, Married, Indian, Domicile Indian Inhabitant Occupation : Businessmen, who was residing at the time of his death at 8, Ratnam Apartment, L.D. Ruparel Cross Lane, Malabar Hill, Mumbai - 400 006. Deceased

Urmila Jain w/o Alok Jain, Age 71 years, of Mumbai, Hindu Indian Inhabitant, Indian Domicile, Occupation : Housewife, residing at 8, Ratnam Apartment, L.D. Ruparel Cross Lane Malabar Hill, Mumbai 400 006. Being one of the Executor and the sole legal heir of the Deceased above named

To,

Kallol Das

Whereabout not know

PLEASE TAKE NOTICE that you are the Attesting Witness in the Will dated 2nd day of July 2001 of Dr. Baboobhai Vrajlal Bhoota, the deceased abovenamed.

PLEASE TAKE FURTHER NOTICE that your Affidavit as Attesting Witness in the above matter is required to be filed in the above Petition. You are thereafter, required to contact Malvi Ranchoddas & Co. Advocate for Petitioner, having office at 4th Floor, 404, Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai - 400 021 within One week from the Publication of the said Notice for filing your Affidavit of Attesting Witness.

Witness Shri. Dipankar Datta Chief Justice at Bombay aforesaid, this 7th day of July 2022.

Dated this 8th day of July 2022

By the Court,

For Prothonotary and Senior Master
High Court, Bombay

Malvi Ranchoddas & Co.
Advocates for the Petitioner
4th Floor, 404, Raheja Chambers,
Free Press Journal Marg,
Nariman Point, Mumbai - 400 021

SEAL

Sealer

This 7th day of July, 2022

SYMBOLIC POSSESSION NOTICE



Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No -B3, WFI IT Park, Wagale Industrial Estate, Thane, Maharashtra- 400604

Whereas

The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Amol Motiramji Kakad & Shilpa Amol Kakad- LBAMI00001715763	Plot No 28 Part In F. S. No. 43, Jeevan Jyoti Colony, Near By Pass Road Situated At Mouje Benoda Amravati- 444606/ July 06, 2022	March 03, 2022/ Rs. 4,46,521.00/-	Amravati

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : July 08, 2022

Place : Amravati

Authorized Officer
ICICI Bank Limited

BAJAJ FINANCE LIMITED

CORPORATE OFFICE: 3rd FLOOR, PANCHSHIL TECH PARK, VIMAN NAGAR, PUNE-411014, MAHARASHTRA.
BRANCH OFFICE: 1st Floor, B-10, Shree Ram Industrial Estate Near, Wadala Udyog Bhavan, Katrak Rd, Mumbai, Maharashtra 400031

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV) Whereas, the undersigned being the Authorized Officer of M/s BAJAJ FINANCE LIMITED (BFL) under

पत्ता: डिओन शेल्डर्स को. ऑफ. ली. सो. लि., शांन नं. १०८, १०९,
एस.जी.बर्वे मार्ग, कुर्ला स्टेशन जवळ, कुर्ला (पूर्व), मुंबई - ४०० ०२४.
अनुक्रमांक १ ते ६

... अर्जदार

अ. क्र.	जाब देणान्याचे नाव	दावा दाखल दिनांक	दावा क्रमांक	दावा रक्कम	जाब देणार क्र.
१.	शेख मो. वाकूब मो. रियाज	०९.०५.२०२२	२४४६	२१६४२२८/-	१
२.	शेख मो. हारून मो. रियाज	०९.०५.२०२२	२४४६	२१६४२२८/-	२
३.	शेख मो. दाऊद मो. रियाज	०९.०५.२०२२	२४४७	२४२१३८२/-	३
४.	मन्सुरी नसीमबानो अ. हाफिज	०९.०५.२०२२	२४४८	१२८१३१९/-	४
५.	वसीम निजामुद्दीन शेख	०९.०५.२०२२	२४४९	२३५१०७६/-	५
६.	निजामुद्दीन हबीबउद्दीन शेख	०९.०५.२०२२	२४४९	२३५१०७६/-	६

सदर दाव्याचे कामी अर्जदारांनी दाखल केलेल्या अर्जातील प्रतिवादींना रजिस्टर पोस्टाने समन्स पाठविण्यात आलेले आहे. परंतु प्रतिवादी यांना समन्स रकून न झाल्याने / त्यांचा नवीन पत्ता उपलब्ध नसल्याने जाहिर समन्स देत आहोत.

उपनिर्दिष्ट अर्जासंबंधी आपले म्हणणे मांडण्यासाठी स्वतः जातीने दिनांक १५.०७.२०२२ रोजी सकाळी ११.३० वाजता दाव्यासंबंधी कागदपत्रांसह आपण या न्यायालयात हजर रहावे.

या नोटीशीद्वारे उपरोक्त प्रतिवादी यांना असेही कळविण्यात येते की, वरील तारखेस आपण वेळेवर हजर न राहिल्यास आपल्या गैरहजेरीत अर्जांची सुनावणी घेण्यात येईल, याची कृपया नोंद घ्यावी. त्याप्रमाणे वरील तारखेस तत्पूर्वी आपला संपूर्ण पत्ता कळविण्यात कसूर केल्यास आपला बचाव रद्द समजण्यात येईल.

म्हणून आज दिनांक १०.०६.२०२२ रोजी माझे सही व कार्यालयाचे मुद्रेशह दिली आहे.

सही/-

उप निबंधक

सहकारी संस्था (परसेवा)

महाराष्ट्र राज्य बिगर कृषी सहकारी पतसंस्था फेडरेशन लि.
(मुंबई पूर्व उपनगरे जिल्हा सहकारी पतसंस्था फेडरेशन लि. मुंबई)



शेड्यूल आय

फॉर्म ए

सार्वजनिक घोषणा

(रेग्युलेशन १४ ऑफ दी इन्सॉल्वेन्सी अँड बँकप्टसी बोर्ड ऑफ इंडिया
(बॉल्युंटी लिक्विडेशन) रेग्युलेशन, २०१७)

बीपी सॉफ्टवेअर डेव्हलपमेंट प्रायव्हेट लिमिटेडच्या
भागधारकांच्या लक्ष वेधण्यासाठी

१	कॉर्पोरेट व्यक्तीचे नाव	बीपी सॉफ्टवेअर डेव्हलपमेंट प्रायव्हेट लिमिटेड
२	कॉर्पोरेट व्यक्तीच्या समावेशाची तारीख	०३/११/२०१६
३	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट व्यक्ती समाविष्ट / नोंदणीकृत आहे	रजिस्ट्रार ऑफ कंपनीज-मुंबई
४	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U72900MH2016PTC287399
५	नोंदणीकृत कार्यालय आणि मुख्य कार्यालयाचा पत्ता (जर कोणत्याही कॉर्पोरेट व्यक्तीचे)	जुना चंदन निवास, एम. व्ही. रोड, ऑफ अंधेरी-कुर्ला रोड, अंधेरी (पूर्व), मुंबई - ४०००६९.
६	कॉर्पोरेट व्यक्तीची लिक्विडेशन सुरु होण्याची तारीख	०६ जुलै २०२२
७	नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि लिक्विडेटरचा नोंदणी क्रमांक	कु. कला अग्रवाल आयपी नोंदणी क्रमांक: IBBI/PA-002/IP-N00841/2019-2020/12734 पत्ता: ८०१, एम्बेस्सी सेंटर, जमनालाल बजाज रोड, नरिमन पॉइंट, मुंबई - ४०००२१. ई-मेल: pcskalaagarwal@gmail.com मोबाईल : 07021597117
८	दावे सादर करण्याची शेवटची तारीख	०४ ऑगस्ट २०२२

याद्वारे नोटीस दिली जाते की बीपी सॉफ्टवेअर डेव्हलपमेंट प्रायव्हेट लिमिटेडने ०६ जुलै २०२२ रोजी ऐच्छिक लिक्विडेशन सुरु केले.

बीपी सॉफ्टवेअर डेव्हलपमेंट प्रायव्हेट लिमिटेडच्या भागधारकांना त्यांच्या दाव्यांचा पुरावा ०४ ऑगस्ट २०२२ रोजी किंवा त्यापूर्वी लिक्विडेटरकडे आयटम ७ विरुद्ध नमूद केलेल्या पत्त्यावर सादर करण्याचे आवाहन केले आहे.

आर्थिक लेनदाग्यांनी त्यांच्या दाव्यांचा पुरावा फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावा. इतर सर्व भागधारक दाव्यांचे पुरावे वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमाने सादर करू शकतात.

दाव्याचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

सही/-

तारीख: ८ जुलै २०२२

कु. कला अग्रवाल

ठिकाण: मुंबई

IP Registration No: IBBI/PA-002/IP-N00841/2019-2020/12734

RPG LIFE SCIENCES
An RPG Company

आरपीजी लाईफ सायसेन्स लिमिटेड

सीआयएन: एल२४२३२एमएच२००७पीएलसी१६९३५४

नोंदणीकृत कार्यालय: आरजीपी हाऊस, ४६३, डॉ. अनी बेझंट रोड,
बॉम्बे, मुंबई-४०००३०. दूर.: +९१-२२-२४९८१६५०;

फॅक्स: +९१-२२-२४९७०१२७, वेबसाईट: www.rpglifesciences.com,

ई-मेल: info@rpglifesciences.com

१५वी वार्षिक सर्वसाधारण सभा व ई-वोटिंग माहितीची सूचना

येथे सूचना देण्यात येत आहे की, आरपीजी लाईफ सायसेन्स लिमिटेडच्या (कंपनी) सदस्यांची १५वी वार्षिक सर्वसाधारण सभा (एजीएम) शुक्रवार, २९ जुलै, २०२२ रोजी दु. ३.०० वा. एजीएम घेण्याच्या सूचनेत नमुद विषयांवर विमर्श करण्याकरिता व्हिडीओ कॉन्फरेंसिंग (व्हीसी)/ अन्य ऑडिओ व्हिज्युअल मिन्स (ओएव्हीएम) मार्फत संचालित केली जाईल. सहकार मंत्रालयाद्वारे आणि भारतीय प्रतिभूती व विनीमय मंडळद्वारे (सेबी), वेळोवेळी सुधारितप्रमाणे आणि सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्कलोजर रिकायमेंट्स) रेग्युलेशन्स, २०१५ (सेबी लिस्टिंग रेग्युलेशन्स) नुसार सभा संपन्न होईल.

सदर सूचना व वित्तीय वर्ष २०२१-२२ करिता वार्षिक अहवाल ज्या सदस्यांचे ई-मेल डिपॉझिटरी सहभागीदार, कंपनी किंवा लिंक इनटायम इंडिया प्रा.लि. (आरटीए) कडे नोंद आहेत त्यांना विद्युत स्वरूपात ७ जुलै, २०२२ रोजी पाठविले आहे. वित्तीय २०२१-२२ करिता कंपनीचा वार्षिक अहवाल तसेच एजीएमची सूचना कंपनीच्या www.rpglifesciences.com, बीएसई लिमिटेडच्या www.bseindia.com, नॅशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेडच्या www.nseindia.com आणि एनएसडीएलच्या www.evoting.nsdl.com वेबसाईटवर उपलब्ध आहे.

कंपनी कायदा २०१३ (कायदा) च्या कलम १०८, सहवाचिता कंपनी (व्यवस्थापन व प्रशासन) अधिनियम, २०१४ चे नियम २० आणि सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्कलोजर रिकायमेंट्स) रेग्युलेशन्स, २०१५ च्या नियम ४४ नुसार सदस्यांना एजीएममध्ये विषयित कारावाचे सर्व विषयांसंदर्भात एनएसडीएलच्या ई-वोटिंग सेवेमार्फत एजीएमच्या ठिकाणा व्यतिरिक्त अन्य ठिकाणाहून विद्युत स्वरूपाने मतदानामार्फत (रिमोट ई-वोटिंग) त्यांचे मत देण्याची सुविधा देण्यात आली आहे. एनएसडीएलच्या ई-वोटिंग प्रणाली वापरून मत देण्याची प्रक्रिया रिमोट ई-वोटिंग व एजीएममध्ये मतदान कॅशनअंतर्गत सूचनेत नमुद केले आहे.

रिमोट ई-वोटिंग कालावधी मंगळवार, २६ जुलै, २०२२ रोजी (स. ९.०० वा भाप्रवे) सुरु होईल आणि गुरुवार, २८ जुलै, २०२२ रोजी (सायं. ५.०० वा भाप्रवे) रोजी समाप्त होईल. या कालावधी दरम्यान सदस्यांना त्यांचे मत विद्युत स्वरूपात देता येईल. रिमोट ई-वोटिंग पद्धत तदनंतर एनएसडीएलद्वारे बंद केली जाईल. शुक्रवार, २२ जुलै, २०२२ (निश्चित दिनांक) रोजी कंपनीचे भरणा केलेले समभाग भांडवलातील भरणा केलेले शेअर्सच्या मुल्याच्या संरक्षित सदस्यांचे मतदान अधिकार असतील. जर कोणी व्यक्तीचे नाव निश्चित तारखेला अर्थात शुक्रवार, २२ जुलै, २०२२ रोजी डिपॉझिटरीद्वारे तयार केलेल्या लाभार्थी मालकांच्या नोंद पुस्तकात किंवा सदस्य नोंद पुस्तकात नमुद आहेत त्यांना एजीएमच्या सूचनेत नमुद सर्व विषयांवर त्यांचे मत रिमोट ई-वोटिंगने किंवा सभेत मतदान करता येईल. जर कोणा व्यक्तीने एजीएम सूचना वितरणानंतर कंपनीचे शेअर्स घेऊन कंपनीचा सदस्य झाला असल्यास आणि निश्चित तारखेला भागधारणा घेतली असल्यास त्यांना त्यांचे मत रिमोट ई-वोटिंग सुविधेने किंवा एजीएममध्ये मत देण्याचा अधिकार असेल.

एजीएमपूर्वी जे सदस्य रिमोट ई-वोटिंगने त्यांचे मत देतील त्यांना व्हीसी/ओएव्हीएममार्फत एजीएममध्ये सहभागी होता येईल परंतु एजीएममध्ये पुन्हा मत देण्याचा अधिकार असणार नाही. जे सदस्य रिमोट ई-वोटिंगने त्यांचे मत देणार नाहीत त्यांना व्हीसी/ओएव्हीएममार्फत एजीएममध्ये ई-वोटिंग प्रणालीने ठरावर मत देण्याचा अधिकार असेल.

ज्या सदस्यांनी त्यांचे ई-मेल नोंद केलेले नाहीत त्यांनी खालील प्रक्रियेनुसार ई-मेल नोंद करावेत:

१. वास्तविक स्वरूपात भागधारणा असणाऱ्या सदस्यांनी त्यांचे नाव, फोलिओ क्रमांक, भाग प्रमाणपत्राची स्कॅन प्रत (दर्शनी व मागील बाजू), पॅन (स्वसाक्षात्कृत पॅनकार्ड स्कॅन प्रत), आधार (स्वसाक्षात्कृत आधारकार्ड स्कॅन प्रत), मोबाईल क्रमांक व ई-मेल आयडी असे सर्व आवश्यक तपशील आरटीएकडे mt.helpdesk@linkintime.co.in मेलवर अपलोड करावेत तसेच भागप्रमाणपत्राची छायाप्रत पीडीएफ किंवा जेपीईजी नमुन्यात (१ एमबी पर्यंत) त्यांचे ई-मेल नोंद करण्यासाठी घावेत.

२. डिमेंट स्वरूपात भागधारणा असणाऱ्या सदस्यांनी त्यांचे नाव, डीपीआयडी/कलायंट आयडी, पॅन, मोबाईल क्रमांक व ई-मेल आयडी सह त्यांचे ई-मेल mt.helpdesk@linkintime.co.in वर आरटीएकडे तात्पुरते नोंद करावेत. इथे स्पष्ट करावे की, ई-मेलचे स्थायी नोंदणीकरिता सदस्यांना विनंती आहे की, त्यांच्या संबंधित डिपॉझिटरी सहभागीदारकडे ते नोंद करून घ्यावेत.

जर रिमोट ई-वोटिंग किंवा एजीएममध्ये ई-वोटिंगबाबत काही प्रश्न किंवा तक्रारी असल्यास तुम्ही डाऊनलोड सेक्शनअंतर्गत www.evoting.nsdl.com वर उपलब्ध ई-वोटिंग मॅन्युअलचा संदर्भ घ्यावा किंवा क्रिक्रेन्टली आस्कड केशन्स (एफएक्यू) चा संदर्भ घ्यावा किंवा टोल फ्री क्रमांक १८००-२२२-९९० किंवा संपर्क एनएसडीएल evoting@nsdl.co.in किंवा संपर्क श्रीमती पल्लवी म्हात्रे, व्यवस्थापिका एनएसडीएल किंवा श्रीमती सरिता मोटे, सहाय्यक व्यवस्थापिका, एनएसडीएल यांना evoting@nsdl.co.in वर कळवावे.

आरपीजी लाईफ सायसेन्स लिमिटेडकरिता

सही/-

दिनांक: ०७ जुलै, २०२२

राजेश शिरांबेकर

ठिकाण: मुंबई

प्रमुख - विधी व कंपनी सचिव

BP SOFTWARE DEVELOPMENT PRIVATE LIMITED

Reg. Off: Old Chandan Niwas M. V. Road, Off Andheri Kurla Road, Andheri East Mumbai-400069

CIN: U72900MH2016PTC287399 **Email:** samir.rath@bluefireai.com

CERTIFIED TRUE COPY OF SPECIAL RESOLUTION PASSED BY MEMBERS OF BP SOFTWARE DEVELOPMENT PRIVATE LIMITED ("THE COMPANY") AT THEIR EXTRA ORDINARY GENERAL MEETING HELD ON WEDNESDAY, 06TH JULY, 2022 AT 06.45 P.M. IST VIA VIDEO CONFERENCING/OTHER AUDIO VISUAL MEANS ("VC/OAVM") FACILITY

TO APPOINT INSOLVENCY PROFESSIONAL AS A LIQUIDATOR FOR VOLUNTARY LIQUIDATION PROCESS OF THE COMPANY

"RESOLVED THAT pursuant to the relevant provisions of the Insolvency and Bankruptcy Code, 2016 (**"the Code"**) read with the relevant provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 (**"Regulations"**), and other relevant provision, if any, of the Companies act, 2013 and the rules framed thereunder, the consent of the members of BP Software Development Private Limited (**"the Company"**) be and is hereby accorded for appointment of Ms. Kala Agarwal, Insolvency professional, (Registration Number IBBI/IPA-002/IP-N00841/2019-2020/12734) having office at 801, Embassy Centre, Plot No. 207, Jamnalal Bajaj Road, Nariman Point, Mumbai 400021, as a liquidator of the Company (**"Liquidator"**), for the purpose of voluntary liquidation of the Company on remuneration as may be decided amongst the Board of Directors of the Company and the Liquidator;

RESOLVED FURTHER THAT Ms. Kala Agarwal be and is hereby authorized:

1. To obtain the requisite approval of the Members and/ or creditors if any;
2. To file applications/petitions to the jurisdictional Hon'ble National Company Law Tribunal ("NCLT") and jurisdictional Registrar of Companies;
3. To file necessary applications with the Central Governments, any other authority or body to obtain permission(s), consent(s), sanction(s) or approval(s) for giving effect to the Voluntary Liquidation resolution;
4. To file affidavits, petitions, pleadings, applications or proceedings incidental or deemed necessary or useful in connection with the above proceedings and to engage counsels, advocates, solicitors, registered valuers, chartered accountants and other professionals and to sign and execute vakalatnamas whenever necessary and to do all acts necessary or incidental to the said proceedings for obtaining confirmation for the Voluntary Liquidation by the NCLT;
5. To take all steps necessary or incidental and considered appropriate with regard to the above applications and petitions and implementations of the Orders passed thereon and generally for putting through the process of Voluntary Liquidation and completing the same;
6. To do all such acts, deeds, matters and things necessary and convenient in relation thereto.

RESOLVED FURTHER THAT liquidator's fee to be decided by the board in consultation with the liquidator. The Liquidator's fees and other liquidation expenses shall be given through the Company, on the instance that the Company if, unable to pay the same, it shall be borne by the Promoters of the Company;

RESOLVED FURTHER THAT the Board of Directors of the Company be and are hereby jointly and/or severally authorized to do all such acts, deeds and things as may be required for appointment of Insolvency Professional as a Liquidator of the Company."

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For BP SOFTWARE DEVELOPMENT PRIVATE LIMITED



Samir Rath
Director
DIN: 07618421

Date: 06th July, 2022

Place: Canada

BP SOFTWARE DEVELOPMENT PRIVATE LIMITED

Reg. Off: Old Chandan Niwas M. V. Road, Off Andheri Kurla Road, Andheri East Mumbai-400069

CIN: U72900MH2016PTC287399 **Email:** samir.rath@bluefireai.com

CERTIFIED TRUE COPY OF SPECIAL RESOLUTION PASSED BY MEMBERS OF BP SOFTWARE DEVELOPMENT PRIVATE LIMITED ("THE COMPANY") AT THEIR EXTRA ORDINARY GENERAL MEETING HELD ON WEDNESDAY, 06TH JULY, 2022 AT 06.45 P.M. IST VIA VIDEO CONFERENCING/OTHER AUDIO VISUAL MEANS ("VC/OAVM") FACILITY

TO INITIATE VOLUNTARY LIQUIDATION PROCESS OF THE COMPANY

"RESOLVED THAT, pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 (**"the Code"**) read with the relevant provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 (**"Regulations"**) and other relevant provision(s), if any, of the Companies Act, 2013 and the rules framed thereunder the consent of the members of BP Software Development Private Limited (**"the Company"**) be and is hereby accorded for the voluntary liquidation of the affairs of the Company and to make an application/petition for voluntary liquidation of the Company with the jurisdictional Hon'ble National Company Law Tribunal and/or such appropriate authority(ies) constituted in this behalf;

RESOLVED FURTHER THAT pursuant to and in accordance with the relevant provisions of the Code, the Board of Directors of the Company, have made a full enquiry into the affairs of the Company and are of the opinion that:

- (i) the Company will be able to pay its debts in full from the proceeds of the assets to be sold in the voluntary liquidation;
- (ii) the Company is not being liquidated to defraud any person;

RESOLVED FURTHER THAT Mr. Mannish Lalitchandra Ghia having DIN: 00542306, Mr. Luke Waddington having DIN: 07613101 and Mr. Samir Rath having DIN: 07618421 being the Directors of the Company, be and are hereby authorized to execute, sign, and file the Declaration of Solvency verified by an affidavit and any other documents as may be specified under the Code along with necessary documents including Audited Financial Statements and records of the business operations of the Company for the previous two years with the concerned jurisdictional and/or regulatory authorities as may be required under the Code;

RESOLVED FURTHER THAT any one of the Directors of the Company, be and is hereby authorized to do all such acts, deeds, matters and things as may be required to give effect to the aforesaid resolution including but not limited to submit, deliver and/or file the declaration of solvency along with the resolution(s), and necessary document(s), paper(s) with the jurisdictional Registrar of Companies together with a copy of the report of auditors, statement of assets and liabilities, and such other documents as may be required and to render necessary clarification(s) as may be sought, required by such authority(ies) and receive such acknowledgment(s), approval(s), etc. that may be granted to the Company, pursuant to submission of the such form(s), e-Form(s), application(s), petition(s), document(s), representation(s) and do such other acts, deeds, matters and things as may be deemed necessary and/or required to give effect to the aforesaid resolution."

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For BP SOFTWARE DEVELOPMENT PRIVATE LIMITED



Samir Rath
Director
DIN: 07618421

Date: 06th July, 2022
Place: Canada